

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. 3-4 in CIVIL APPEAL NO. 3023-3024 OF 2000

MOHAMED KHASIM

Appellant (s)

VERSUS

MOHAMMED DASTAGIR AND ORS.

Respondent(s)

(For early hearing) (With office report)

AND I.A.Nos.5-6 (Appln. for correct information for respondents

Nos.3(a) and 3(b) who are still alive)

Date: 10/07/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Appellant(s) Dr. Nafis A. Siddiqui,Adv.

For Respondent(s)

Mr. Mushtaq Ahmad,Adv.

Mr. Mir Ferasat Ali Shuttari, Adv.

Mr. Shakil Ahmed Syed, Adv.

Mr. Mohd. Taiyab Khan, Adv.

Mr. Firasat Ali Siddiqui, Adv.

UPON hearing counsel the Court made the following

O R D E R

ere is some From the averments made in I.A.No.5-6, it appears that th

error in the report made by the Registry to the effect that respondent No.3(a) in  
C.A.No.3023/2000 and respondent No.3(b) in C.A.No.3024/2000 have died  
and

steps have not been taken by learned counsel for bringing on record  
their legal

representatives. In the application, it is stated that the respondent who has died is  
respondent No.3(c) and is represented by the legal representatives.  
The

information given in I.A.Nos.5-6 is taken on record.

List the appeals for hearing in November, 2006.

The I.As. are disposed of accordingly.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Asstt.Registrar